

34

NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 05.09.2018

PRESENT: 1.Hon'ble member (J) **Shri Rajeswara Rao vittanala,**
2.Hon'ble member (T) **Dr. Ashok Kumar Mishra**

CP/CA No	Purpose	Section	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
DY No.2201/BB/2018	For compliance of office objections	Sec 252	M/s Playground Sports (India) Pvt Ltd	Sri Lakshmi PCS	ROC	

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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PETITIONER/s :

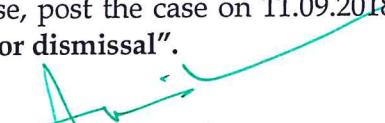
RESPONDENT/s :

ORDER

Dairy No. 2201/BB/2018 is filed by M/s. Playground Sports (India) Private Limited, under section 252 of the Companies Act, 2013, on 03.05.2018 by inter-alia seeking for restoration of the Company in the Register of Companies and to pass such order as deems fit in the circumstances of the case.

On scrutiny of the Petition on 31.05.2018, the office has found several defects in the Petition and the same was communicated to the PCS/Counsel. Copy of the office objections along with Petition copy were returned back to the Counsel on 07.06.2018. So far the Counsel has not taken any steps either to resubmit the petition or to rectify the office objections, and failed to comply with the same. However, a memo of withdrawal dated 13.07.2018 is filed by the PCS. PCS has been directed to file one set of petition which she has taken back, to consider the memo of withdrawal.

Today also none appeared for Petitioner. In view of the above facts and circumstances of the case, post the case on 11.09.2018 for non-compliance of office objections, under the caption "For dismissal".


Member (T)


Member (J)

Balaji
